

Mr. D.P. Dhalasam

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

302

O.A./T.A./R.A.No.....199

6.

Durgodhan Padhan.....Applicant(s)

.....Versus  
No. 8 of 1993.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	17.4.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>✓</i></p> <p style="text-align: center;">Registrar</p>	<p>9 P.M. for Rs 50/- has been fixed.</p> <p>By 17/4/96.</p> <p>For Regn. P.M.</p> <p>By 17/4/96</p> <p>17/4/96</p> <p>Regd.</p>
1	18.4.96	<p>Heard Shri D.P.Dhalasamant, learned counsel for the petitioner. Shri Dhalasamant has taken me through Annexure-2 dated 6.3.1995 in which the Superintendent of Post Offices, Phulbani, has come to the conclusion that the enquiry report against the applicant is incomplete and directed for further inquiry from the stage of examination of one witness Sri Kamalakant Ray and remitted the <sup>witness</sup> back to Inquiring Officer for further inquiry. The grievance of the applicant is that one year has passed and yet the enquiry report which only rests with the examination of one witness has not been finalised. Shri U.B. Mohapatra, learned Additional Standing Counsel for the respondents has been instructed to argue <sup>he</sup> and submitted that the inquiry process is on and it may be completed at any time. He has also no objection for fixing of the time-limit for the same. After hearing the counsel for both sides, I direct the disciplinary proceedings</p>	<p>for Admin. with Interim orders P.M.</p> <p>17/4/96. Bench.</p>

2

Office note as to  
action (if any)  
taken on order

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1	18.4.96	<p>enquiry shall be completed within a period of 90 days from the date of receipt of this order.</p> <p>With these observations and direction the Original Application 302 of 1996 is disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;">_____ MEMBER (ADMINISTRATIVE)</p>	<p>Force copy of order dt. 18.4.96 may be given to the counsel for both sides.</p> <p style="text-align: right;">S. O. 19.04.96</p> <p>MR 19/4 Rev P. M. 25/4/96 Received copy of the order on the 25/4/96</p>